

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2382**  
ANSWERED ON 03/08/2021

**CREATION OF FIRELINE UNDER MGNREGS**

2382. ADV. DEAN KURIAKOSE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to expand the list of works enlisted under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) scheme in the country;
- (b) if so, the details thereof;
- (c) whether the Government has received any proposal from the State of Kerala, requesting inclusion of 'creation of fireline', under the list of works under MGNREGA; and
- (d) if so, the steps taken/being taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SADHVI NIRANJAN JYOTI)

(a)&(b): Adding new works under Mahatma Gandhi NREGA is a regular exercise and new works are added on the basis of merit in alignment with focus and objectives of the Scheme. Recently two works namely "Rooftop Rainwater Harvesting Structures in Government or Panchayat buildings" and "Unskilled wage component for construction of Community Sanitary Complexes in convergence with Swachh Bharat Mission (Grameen)" have been added as permitted activities under the Scheme.

(c)&(d): Yes. As per the provision, creation of forest fire lines for protection of forests is not a permissible work under Mahatma Gandhi NREGA.

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